

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH, AHMEDABAD

RA/M.A /O.A. / T.A. / 219 198

Mrs. Magdalene N Lobo Applicant (s).

P P Bhatt Adv. for the  
Petitioner (s).

Versus

Union of India & Q Respondent (s).

N S Chanda Adv. for the  
Respondent (s).

SR. NO.	DATE.	ORDERS.
14/5		<p>Reversion/ Promotions (Copy Served)</p> <p>Pl issue notice of P.A to regeo pending admission to rego RPAO dated 28.6.90 &amp; RPAO filed in OAI 22/90.</p> <p>RPAO received for notice of 28.6.90 &amp; RPAO filed in OAI 22/90 (RPAO No. 2.)</p>

Coram : Hon'ble Mr. M. M. Singh

: Administrative Member

11/5/1990

Heard Mr. P. P. Bhatt, the learned counsel for the applicant and Mr. N. S. Shevde, learned counsel for the respondents.

The applicant's case is that she is eligible before being called to the Selection Board for the post of Chief Reservation Inspector on the basis of her seniority alone as she is seniormost in the rank of Reservation Supervisor. As she was not called before the Selection Board, she has filed this application under Section 19 of the Administrative Tribunals Act.

As the Selection Board has already met and the panel for the post of Chief Reservation Inspector also been published vide Annexure A-3 dated 3.5.1990, the applicant has sought the relief of quashing and setting aside the panel and directing the respondents to consider her case for regular promotion to the post of Chief Reservation Inspector and requested interim relief that the respondents be restrained from filling up the existing vacancies of Chief Reservation Inspector in which post she is working on an acting basis.

The interim relief requested cannot be granted in the interest of justice. Firstly the Selection Board has announced the panel. Secondly, 7 persons who figure in the panel have not been ~~impleaded~~ <sup>as party respondent</sup> by the applicant.

The respondents to submit their reply on merits within four weeks from the date of this order to which the applicant will have <sup>time to</sup> submit a rejoinder within two

: 2 :

*for admission*  
weeks. The application be listed for hearing after the  
vacation.

*M. M. Singh*  
(M.M.Singh) 11/5/80  
Administrative Member

a.a.b.

O.A./219/90

Present : Counsel for the parties.

S.K. Jain

O R D E R

28.6.1990

It is submitted by the learned counsel for the applicant that during the pendency of the O.A., the applicant has been reverted by order dated 21.6.1990 and that he will bring a fresh application for impugning the order of reversion dated 21.6.1990. The prayer is not opposed.

In the circumstances, the present O.A. is dismissed as withdrawn with liberty to the applicant to bring a fresh application for challenging the validity of the panel, challenged in the present O.A., and also the order of his reversion.

M.A./205/90

The present M.A. also stands dismissed as infructuous.

M. M. Singh  
( M M Singh )  
Administrative Member

*S K Jain* 28/6/90  
( S K Jain )  
Judicial Member

\*Mogera